

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Kamlesh
FIR No. 146/2013
PS Anand Parbat
U/s. 302/307/34 IPC**

23.06.2020

This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Kamlesh.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. R R Jha, Ld. DLSA counsel for applicant/accused.
Report received from Inspector Surender Sharma, PS Anand Parbat through HC Praveen Kumar.
Complainant Vikas Anand present in person.

This is an application for grant of interim bail moved on behalf of applicant/accused Kamlesh on medical ground as she is suffering from severe pain due to stone in gall bladder.

Accused lady Kamlesh has been in JC since for more than six and half years. As per jail record, she is suffering from kidney problem.



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State Vs Kamlesh
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Earlier also, this accused was released on interim bail.

Alongwith police reply, Inspector Surender Sharma, PS Anand Parbat, has not mentioned any other involvement of the applicant/accused in any criminal case.

Report received from the concerned Superintendent, Central Jail No. 06, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Considering the medical condition of the applicant/accused and her conduct in jail, I deem it fit to grant interim bail to the applicant/ accused.

Accused **Kamlesh W/o Surajmal** is admitted to interim bail of 15 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the family of complainant.
3. The accused shall maintain good and peaceful behaviour.



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**State Vs Kamlesh
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The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 15 days or 08.07.2020, whichever is earlier.

The application is disposed of accordingly.

In the meantime, SHO, PS Anand Parbat shall ensure adequate security to the family of complainant.

Copy of this order be given dasti to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
23.06.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No.1771/2020
State Vs. Aas Mohammad @ Ashu
FIR No. 337/2017
PS Punjabi Bagh
U/s. 392/397/411/34 IPC

23.06.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Proxy Counsel for the applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Aas Mohammad @ Ashu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding previous involvement of accused received from IO/SHO PS Punjabi Bagh. As per report, accused is a desperate criminal, involved in gang activities and has previous criminal history of involvement in 38 heinous offences including robbery, snatching and Arms Act. He has also been convicted and sentenced in two cases.

Considering the previous conviction/sentence of the accused in two cases and previous involvement in another 38 heinous



Contd..2..

State Vs. Aas Mohammad @ Ashu --2--

FIR No. 337/2017

PS Punjabi Bagh

U/s. 392/397/411/34 IPC

cases, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The present application for interim bail is, therefore, dismissed as not maintainable.

Copy of this order be given dasti to Ld. Counsel, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
23.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ashok Sharma @ Goku @ Manish
FIR No. 329/2014
PS Khyala
U/s. 302/201/34 IPC

23.06.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the
applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Ashok Sharma @ Goku @ Manish for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

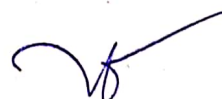
Report received from the Central Jail No.04, Tihar, regarding satisfactory conduct of the accused during his custody in jail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Khyala.

The accused has been in J/c since the year 2014.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

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State Vs. Ashok Sharma @ Goku @ Manish --2--
FIR No. 329/2014
PS Khyala
U/s. 302/201/34 IPC

Jail Applica
FIR No. 329
PS Khyala
U/s 302/201/34

Accused Ashok Sharma @ Goku @ Manish is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 24/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given to Ld. Remand Advodate from DLSA for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
23.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Pawan Kumar @ Thakur
FIR No. 379/2015
PS Mundka
U/s. 302/396/412/149/34 IPC

23.06.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. J.K. Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 8700638499 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Pawan Kumar @ Thakur for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding previous involvement of accused received from IO/SHO PS Mundka.

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State Vs. Pawan Kumar @ Thakur --2--

FIR No. 379/2015

PS Mundka

U/s. 302/396/412/149/34 IPC

As per report, accused Pawan Kumar @ Thakur has previous criminal history of involvement in another 10 heinous offences of house breaking.

Considering the previous involvement of the accused in another 10 heinous cases, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

The present application for interim bail is, therefore, dismissed as not maintainable.

Copy of this order be given dasti to Ld. Counsel for applicant/accused through Whatsapp for intimation, as prayed for.



(VISHAL SINGH)

ASJ-03, WEST/DELHI

23.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

Bail application No. LD-861/2020
State Vs Umakant Yadav @ Pintu
FIR No. 379/2015
PS Mundka
U/s. 302/396/412/149/34 IPC

23.06.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Umakant Yadav.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Manoj Kumar, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9899558763 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



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Bail application No. LD-861/2020
State Vs Umakant Yadav @ Pintu
FIR No. 379/2015
PS Mundka
U/s. 302/396/412/149/34 IPC

-2-

Police report from SI Ramesh Kumar, PS Mundka already received alongwith report regarding no previous involvement of applicant/accused in any other criminal case.

Report received from the concerned Superintendent, Central Jail No. 10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 2015 for the offence punishable under Section 302/396/412/149/34 IPC.

Accused **Umakant Yadav S/o Inder Yadav** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

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Bail application No. LD-861/2020
State Vs Umakant Yadav @ Pintu
FIR No. 379/2015
PS Mundka
U/s. 302/396/412/149/34 IPC

-3-

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 23.07.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for accused through Whatsapp, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
23.06.2020